



2026:AHC:15416

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 37227 of 1994

Sripati

.....Petitioner(s)

Versus

D.D.C.And Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kunal Ravi Singh, Manjari Singh, R.S. Mourya, Rahul Jain
Counsel for Respondent(s)	: Dr. Vinod Kumar Rai, K.B. Garg, S.C., Sankatha Rai, V K Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel, and perused the record.

In Re: Civil Misc. Substitution Application No. 4 of 2019.

2. Instant substitution application has been filed to bring on record the heirs and legal representatives of the deceased petitioner No. 1/2(Shivji Verma).

3. There is no oppose to the substitution application.

4. Accordingly, the substitution application is allowed. The office is directed to delete the name of the petitioner no.1/2 and substitute his heirs and legal representatives in the cause title of the instant writ petition as petitioners No. 1/2/1 to 1/2/2 respectively.

In Re : Civil Misc. Withdrawal Application No.5 of 2025

5. The instant withdrawal application has been moved on behalf of the petitioners to withdraw the writ petition.

6. Learned counsel for the petitioners submits that in the changed circumstances petitioners do not want to press the writ petition, therefore, instant withdrawal application may be allowed and the writ petition may be dismissed as withdrawn.

7. There is no oppose to the prayer as made by learned counsel for the petitioners.

8. As such, the instant withdrawal application is hereby **allowed**.

In Re : Writ Petition

5. In view of the order of the day passed in withdrawal application, as mentioned above, the instant **writ petition is dismissed as withdrawn**.

January 21, 2026
vkg

(Dinesh Pathak,J.)